HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 537/Rules/DHC Dated: 22.12.2010

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby makes the following amendments in Part K of Chapter 1 of High Court Rules & Orders, Volume I:-

- 1. Part K of Chapter 1 shall be re-named as Part K(a)
- 2. New Part K(b) shall be inserted after Part K(a) of Chapter 1, as follows:-

PART K(b)

FILING OF DOCUMENTS/PAPERS IN COURT AND SERVING THE DOCUMENTS ON THE OPPOSITE PARTY

- 1. Endorsement on the papers filed in court.— The Presiding Officer of a Court shall take care to see that every paper filed in the Court bears the date stamp clearly on every page and he or she will put his or her initials and date on each page clearly.
- 2. Paper to be served on the opposite party to bear the endorsement that it is a true copy of the original— Any paper served on the counsel for the opposite party or the opposite party shall bear the endorsement that it is a true copy of the original filed in the Court and it shall be signed by the counsel or the party serving the paper.
- 3. Opposite party served with papers to acknowledge receipt of such papers— The papers intended to be filed or filed in a case, in which other party has entered appearance, shall be served on the counsel for the opposite party under acknowledgement endorsed thereon.
- 4. Applications for permission to file additional evidence, to have full particulars of the parties and list of documents—Every application for permission to file additional evidence shall contain a list of documents giving full particulars thereof such as date, parties thereto and description. Each document shall also bear a certificate of endorsement made by the counsel or the party that the said document was the one referred to in the affidavit or application of the party. The application shall also specify the number of pages of each document filed therewith.

NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/(V.P. VAISH)
REGISTRAR GENERAL